

21

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD.

O.A. No. 1082/91.

Date of Judgment 9.12.1991

G. Kondanna

.. Applicant

Vs.

1. The Superintending
Engineer,
All India Radio,
Cuddapah
(Cuddapah District) A.P.

2. The District Employment
Exchange Officer,
Cuddapah
(Cuddapah District) A.P... Respondents

Counsel for the Applicant : Shri K. Sudhakar Reddy for
Shri K.P.V. Subba Reddy

Counsel for the Respondents : Shri N.V. Ramana, Addl. CGSC &
Shri D. Panduranga Reddy, Spl.
Counsel for State of A.P.

CORAM:

Hon'ble Shri R. Balasubramanian : Member (A)

Hon'ble Shri T. Chandrasekhar Reddy : Member (J)

I Judgment as per Hon'ble Shri R. Balasubramanian, Member (A) I

This application filed by Shri G. Kondanna under section 19
of the Administrative Tribunals Act, 1985 against the Super-
intending Engineer, All India Radio, Cuddapah (Cuddapah
District) A.P. and another came up for admission on 2.12.91.

for the applicant
2. In the course of admission hearing the learned counsel/
Shri K. Sudhakar Reddy relied heavily on section 3 of the
Employment Exchanges Compulsory Notification of Vacancies
Act, 1959 which read with the definitions in section 2
does not require sponsorship by the Employment Exchange for
certain categories of posts like the one the applicant
in this application seeks. The learned counsels for the
respondents Shri N.V. Ramana and Shri D. Panduranga Reddy
dated 15.3.91
drew our attention to the judgment in O.A. No. 10/91 of this
Bench. In that judgment, this Bench relying on the decision

(22)

of the Hon'ble Supreme Court in the case of Union of India Vs N. Haragopal & others (AIR 1987 SC 1227) held that even for these exempted posts, in the absence of a better method, the medium of Employment Exchange is to be preferred. Hence, following the above decision, we are not in a position to consider the prayer in this application that the applicant be considered for appointment without insisting that his name should be sponsored by the Employment Exchange. Hence, we dismiss the application at the admission stage itself with no order as to costs.

R.Balasubramanian

(R.Balasubramanian)
Member (A).

T.C. Reddy
(T.Chandrasekhar Reddy)
Member (J).

Dated

9/12/91

December, 1991.

Deputy Registrar (J)

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To

13

The Superintending Engineer,
All India Radio, Cuddapah, (Cuddapah Dist) A.P.

2. The District Employment Exchange Officer,
Cuddapah, (Cuddapah Dist) A.P.
3. One copy to Mr.K.P.v.Subba Reddy, Advocate
Advocates Association, High Court of A.P. Hyderabad.
4. One copy to Mr.N.V.Ramana, Addl. CGSC. CAT.Hyd.
5. One copy to Mr.D.Panduranga Reddy, Spl. Counsel for State of A.P.,
6. One spare copy.

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12/12/91